

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

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Minutes of NC-V meeting No.12/AM 16 held on 25.06.2015

The meeting No.12/AM-16 for the licensing year 2015-16 to consider the cases under Duty Exemption Schemes (Chapter-4)) was held on 25.06.2015 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

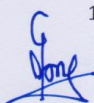
S.No.	Name of the representatives and their designation	Department
1.	Shri B.B. Bharti, Joint Commissioner	TC Office, Mumbai
2.	Shri V.K. Kohali, Director	TC office, Noida
3.	Shri Nandlal, Consultant	DIPP
4.	Shri K.C. Meena, DDG	DGFT
5.	Shri Barinder Singh, Assistant Director	DC(MSME)
6.	J.D. Giri, Vice President	AEPC
7.	Shri Ratan Lal Meena, FTDO	DGFT

At the outset the Minutes of NC-V Meetings No.09/AM-16 dated 04.06.2015 and 10/AM-16 dated 11.06.2015 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.12/AM-16 dated 25.06.2015 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 12/84-ALC3/2015 MEETING DATE : 25.06.2015

Case No.:13/10/84-ALC3/2014	Party Name: ALPS INDUSTRIES LTD	Meet No/Date:12/84-ALC3/2015 25.06.2015	Status: Deferred
HQ File :01/84/050/00068/AM15/	RLA File :05/23/040/00026/AM15/	Lic.No/Date:0510385549 02.05.2014	Defer Date:30.07.2015
Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard to Shri Vijender Singh, Manager (Commercial) and Technical person of the firm appeared before the committee. Since the Committee was not satisfied with the documents and presentation given by the representative of the firm. Therefore, Committee decided to ask the firm to justify the higher wastage required in this case. Hence case stand deferred for re-listing on 30.07.2015.			

Case No.:24/30/84-ALC3/2014	Party Name: SHREE TIRUPATI BALAJEE AGRO TRADING CO Pvt. LTD.,	Meet No/Date:12/84-ALC3/2015 25.06.2015	Status: Deferred
HQ File	RLA File	Lic.No/Date:5610004370	Defer

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:01/84/050/00263/AM15/ :56/24/040/00023/AM15/ 11.08.2014 Date:30.07.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the comments called for from D/o C&PC are still awaited. It was therefore decided to remind them. Hence case stand deferred for re-listing on 30.07.2015.

Case No.: 6/33/84- ALC3/2014	Party Name: LINCON POLYMERS PVT. LTD.,	Meet No/Date:12/84- ALC3/2015 25.06.2015	Status: Approved
HQ File :01/84/050/00269/AM15/	RLA File :08/24/040/00293/AM15/	Lic.No/Date:0810133859 18.11.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the above said advance authorization as per written comments of D/o C&PC vide their OM No. 46011/60/2011-PC-II dated 24.06.2015, as detailed below:

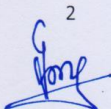
S.No.	Export Product	Export Quantity	Import item	Qty. allowed
3	1. BOPP laminated multi colour printed pp woven bags (Net weight of 1.PP Granules -1, 43,000 Kgs, 2. BOPP film-42,000 Kgs, 3. LDPE Granules-31,5000Kgs, 4. Printing ink -44,00 Kgs))	2,00,000 Kgs	PP Granules	1.10 Kg/Kg content of PP Woven Fabric in the export product
			BOPP film	1.05 Kg/Kg content of BOPP film in the export product
			LDPE Granules for lamination	1.05 Kg/Kg content of coating/lamination in the export product
			Printing Ink	0.022 Kg/

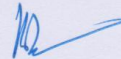
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.: 5/4/84- ALC3/2015	Party Name: ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:12/84- ALC3/2015 25.06.2015	Status: Approved
HQ File :01/84/050/00034/AM16/	RLA File :02/24/040/00228/AM15/	Lic.No/Date:0210205622 09.03.2015	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Cashmere yarn (grey/dyed) 1 and 2ply 16NM to 80 NM	1000 Kgs	Fine animal hair cashmere (not carded and combed) Cashmere (dehaired) fibre	1110 Kgs

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			upto 20 micron	
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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.: 2/4/84-ALC3/2015	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:12/84-ALC3/2015 25.06.2015	Status: Approved
HQ File :01/84/050/00031/AM16/	RLA File :02/24/040/00230/AM15/	Lic.No/Date:0210205648 17.03.2015	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Pant 54% cotton and 46% Polyester GSM-245+-10%	4060 Nos.	Fabric 54% cotton and 46% Polyester GSM-245+-10%	2.70 Sqm pc
			Reflective Band	9338 Meter
			Metal Button	32480 set
2.	Jacket 54% cotton and 46% polyester GSM 245+-10%	3700 Nos	Fabric 54% cotton and 46% Polyester GSM-245+-10%	3.09 Sqm pc
			Reflective Band	25900 Meter
			Metal Button	51800 set
3.	Bib Pant 54% cotton and 46% polyester GSM 245+-10%	1920 Nos	Fabric 54% cotton and 46% Polyester GSM-245+-10%	3.10 Sqm pc
			Reflective Band	6720 Meter
			Metal Button	8880 set
4.	Boiler Suit 54% cotton and 46% polyester GSM 245+-10%	370 Nos	Fabric 54% cotton and 46% Polyester GSM-245+-10%	5.20 Sqm pc
			Reflective Band	2960 Meter
			Metal Button	34560 set

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

Case No.: 12/4/84-ALC3/2015	Party Name: STERLING FASHIONS	Meet No/Date:12/84-ALC3/2015 25.06.2015	Status: Approved
HQ File :01/84/050/00041/AM16/	RLA File :32/24/040/00030/AM15/	Lic.No/Date:3210077489 20.03.2015	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went

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through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC (MSME) vide their ID Note No. 37(5)/18/2015-16/Hos/143 dated 19.06.2015, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Acrylic Solution dyed woven Adjustable pool float	2247 Sqms	100% Acrylic Solution dyed woven fabric width 63 inches	1.00 Sqm pc

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

Case No.: 8/4/84-ALC3/2015	Party Name: P.K.OVERSEAS	Meet No/Date:12/84- ALC3/2015 25.06.2015	Status: Approved
HQ File :01/84/050/00037/AM16/	RLA File :05/24/040/00602/AM15/	Lic.No/Date:0510393685 23.03.2015	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the above said advance authorization as per written comments of DC (MSME) vide their ID Note No. 37(5)/19/2015-16/Hos/1149 dated 23.06.2015, as detailed below:

S.No.	Export Product	Export Quantity	Import item	Qty. allowed
1.	Fleece Rug made from 100% Polyester KNITTED Bonded fabric GSM 650 to 670, (Style No. Suddlery items)	2100 Nos	100% Polyester KNITTED Bonded fabric(Both layers knitted & 100% polyester)Width 60 Inch, GSM 650 to 670,	4.71 Sqm/pc
2,	Fleece Hood made from 100% Polyester KNITTED Bonded fabric GSM 650 to 670, (Style No. Suddlery items)	1000 Nos	100% Polyester KNITTED Bonded fabric(Both layers knitted & 100% polyester)Width 60 Inch, GSM 650 to 670,	1.82 Sqm/pc

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.: 3/4/84-ALC3/2015	Party Name:ULTRA DENIM PVT. LTD.	Meet No/Date:12/84- ALC3/2015 25.06.2015	Status: Approved
8 HQ File :01/84/050/00032/AM16/	RLA File :08/24/040/00482/AM15 /	Lic.No/Date:0810134901 24.03.2015	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went

through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Cotton Dyed Denim cloth With /without over-dyeing/printing /coating containing 50% or more by weight of cotton (97% cotton 3% spandex yarn/lycra yarn)	125200 Kgs	Vat indigo blue solution dye 30%strength (cotton content in the export product)	1.66 Kg/kg content

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

Case No.: 11/4/84-ALC3/2015	Party Name: MICAPLY,	Meet No/Date:12/84-ALC3/2015 25.06.2015	Status: Deferred
9 HQ File :01/84/050/00040/AM16/	RLA File :11/24/040/00016/AM15/	Lic.No/Date:1110028134 24.03.2015	Defer Date:30.07.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP. The DIPP has issued a deficiency letter in this case. No response received from the firm so far. The case stands for re-listing on 30.07.2015.

Case No.: 9/4/84-ALC3/2015	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:12/84-ALC3/2015 25.06.2015	Status: Approved
HQ File :01/84/050/00038/AM16/	RLA File :35/24/040/00026/AM15/	Lic.No/Date:3510044719 31.03.2015	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

10	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Nylon Monofilament 610 yarn dia 0.1-0.4 mm in cut hanks upto maximum length of 52inch for tooth brush00% Acrylic Solution dyed woven Adjustable pool float	9000 Kgs	Nylon 66/610(relevant nylon to be allowed)	9090 Kgs (including 1% wastages)
				Relevant colour master batch	90 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

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Case No.: 10/4/84-ALC3/2015	Party Name:PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:12/84-ALC3/2015 25.06.2015	Status: Approved	
HQ File :01/84/050/00039/AM16/	RLA File :05/24/040/00610/AM15/	Lic.No/Date:0510393814 31.03.2015		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the above said advance authorization as per written comments of DC (MSME) vide their ID Note No. 37(5)/21/2015-16/Hos/1150 dated 23.06.2015, as detailed below:				
S.No.	Export Product	Export Quantity	Import item	Qty. allowed
1.	Knitted seamless Cami made out of synthetic yarn (accountability of elastic 16mm and 20mm should be maintained in both import and export)	1500000 Nos	Synthetic yarn of nylon 6,66 nylon/spandex single (S&Z twist) double or covered of assorted counts	182914 Kgs
			Folded Elastic Tape 16mm & 20mm	3638250 meters
			10mm metal / plastic ring and adjusters	6120000 Nos
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions				

12	Case No.:1/12/84-ALC3/2015	Party Name: TECHFAB (INDIA) INDUSTRIAL LTD	Meet No/Date:12/84-ALC3/2015 25.06.2015	Status: Deferred
	HQ File :01/84/050/00088/AM16/	RLA File :03/95/040/00581/AM15/	Lic.No/Date:0310795268 13.04.2015	Defer Date:30.07.2015
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter may also be sent to D/o C&PC for their examination/comments. The case stands for re-listing on 30.07.2015.			

Manual agenda cases

(13)

Case No.121	M/s Jiwanram Sheoduttrai Industries Pvt. Ltd.
NC 12/AM-16, dt. 25.06.2015	File No.01/84/50/00014/AM-10/DES-V
Re-fixation of adhoc norms in respect of Advance Authorization No. 0210125566 dated 16.04.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case has already been examined by the Norms Committee in its meeting held on 19.08.2010 and the decision taken by the Committee is reproduced below:

“Decision: The committee considered the case as per agenda along with other relevant papers and heard Shri Sunil Jain, an authorized representative of the firm, who appeared for personal hearing before Committee. He explained the case along with sample and relevant details. The sample was checked and

observed that sizes are larger than the normal range of coverall. The Committee felt that higher requirement of inputs asked for is justified in this case. Therefore, Committee after deliberations in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied by the firm. The sample received in this case was handed over to the representative of the firm. The GSM should match in both import and export.”

Now on the query raised by the RA, Kolkatta for specific mentioned of the GSM of the fabric on the export on the export shipping bills the firm have requested to consider their case without insisting for GSM in the export documents. Further the firm has stated that due to limitation of space, every technical detail may not have been possible to be mentioned by the customs authorities and hence alternatively, they clearly stated “fabric as per list attached” which effectively means that, the aforesaid fabric used was of the detail and description in terms of the item list attached to the Adv. Authorisation. As stated by the firm they already imported the fabric in the month of July 2009 and completed their exports within a short span of 3-6 months as soon as they completed the production.

Since the authorization issued in this has already been ratified by the Norms Committee in its meeting held on 19.08.2010, at this stage there is no role of the committee. In view of above committee decided to advise RA, Kolkatta to take appropriate action as per documents submitted by the firm in this case.

(14)

Case No.122	M/s Jiwanram Sheoduttrai Industries Pvt. Ltd.
NC 12/AM-16, dt. 25.06.2015	File No.01/84/50/000154/AM-10/DES-V
Re-fixation of adhoc norms in respect of Advance Authorization No. 0210133247 dated 03.11.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the above said authorization has already been ratified by the Norms Committee in its meeting held on 08.11.2012 with a condition that the GSM of the fabric should match in both Import and Export. Now the firm has requested to consider their case without insisting for GSM in the export documents. The firm has further stated that at the time of issuance of License, GSM of the fabric was not categorically stated, hence neither at the time of clearance of imported goods and nor at the time of exports the same was mentioned in any of the documents or was insisted upon, although other technical specification of the fabric as given in the license was clearly stated in all import & export documents. The norms were decided in November 2012 where as their exports towards fulfillment of their export obligation was over in March 2010.

As the authorization issued in this has already been ratified by the Norms Committee in its meeting held on 08.11.2012, at this stage there is no role of the committee. In view of above, the committee decided to advise RA, Kolkatta to take appropriate action as per documents submitted by the firm in this case.




(15)

Case No.123	M/s Modelama Exports Ltd.
NC 12/AM-16, dt. 25.06.2015	File No.01/84/171/083/AM-16/DES-V
Fixation of adhoc norms in respect of Advance Authorization No. 0510339921 dated 03.12.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the above said advance authorization as per written comments of DC (MSME) vide their ID Note No. 37(5)/33/2015-16/Hos/155 dated 30.06.2015, as detailed below:

S.No.	Export Product	Export Quantity	Import item	Qty. allowed
1.	Ladies Jacket made of 55% lilen 455 cotton woven fabrics GSM 150+-10% (Style No. SW3SE345W)	40462 Nos	55% lilen 455 cotton woven fabrics GSM 150+-10% width 54"	3.15 Sqm /pc
			1005 Polyester fusible lining fabric, GSM 38+-10% width 39"	1.00 Sqm/pc
			100% cotton pipe line pocketing woven lining fabric GSM 110+-10% width 58"	0.50 Sqm /pc

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(16)

Case No.124	M/s Modelama Exports Ltd.
NC 12/AM-16, dt. 25.06.2015	File No.01/84/50/0086/AM-16/DES-V
Fixation of adhoc norms in respect of Advance Authorization No. 0510297254 dated 13.07.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the above said advance authorization as per written comments of DC (MSME) vide their ID Note No. 37(5)/33/2015-16/Hos/155 dated 30.06.2015, as detailed below:

S.No.	Export Product	Export Quantity	Import item	Qty. allowed
1.	Ladies Jacket made of 55% lilen 455 cotton woven fabrics GSM 150+-10% (Style No. SW3SE345W)	40462 Nos	55% lilen 455 cotton woven fabrics GSM 150+-10% width 54"	3.15 Sqm /pc
			1005 Polyester fusible lining fabric, GSM 38+-10% width 39"	1.00 Sqm/pc
			100% cotton pipe line pocketing woven lining fabric GSM 110+-10% width 58"	0.50 Sqm /pc

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

